

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

**Date of Hearing: 13.06.2016
Date of Order : 15.06.2016**

Petition No. 68/TT/2016

In the matter of

Approval of transmission tariff for Assets (4 nos.) under "Transfer of power from Generation Projects in Sikkim to NR/WR Part-B " in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 from COD to 31.3.2019.

And in the matter of

Power Grid Corporation of India Limited
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Gati Infrastructure Chuzachen Ltd.
1-7-293,Mg Road,268, Udyog Vihar, Phase-Iv,
Secunderabad, Andhra Pradesh - 500003
2. Gati Infrastructure Bhasmay Power Ltd.
1-7-293,Mg Road268, Udyog Vihar, Phase-Iv,
Secunderabad, Andhra Pradesh - 500003
3. PTC INDIA LTD.
2nd Floor, NBCC Tower
15, Bhikaji Cama Palace,
New Delhi
4. LANCO ENERGY PVT. LTD.
Plot No. 397, 2nd Floor,



Udyog Vihar , Phase III,
Gurgaon, Haryana- 122016

5. DANS Energy Private Ltd.
5th Floor, DLF Building No. 8, Tower C,
DLF Cyber City Phase- II
Gurgaon, Haryana- 122002
6. JAL Power Corporation Ltd,
405-406, Raja House, 30~31,
Nehru Place, New Delhi- 110019
7. Madhya Bharat Power Corporation Ltd.
NH-31-A, Golitar, Singtam,
Gangtok -737 134, Sikkim
8. Bihar State Power (Holding) Company Ltd
(formerly Bihar State Electricity Board -BSEB)
Vidyut bhavan, bailey road, Patna – 800 001
9. West Bengal State Electricity Distribution Company
Bidyut Bhawan, Bidhan Nagar
Block DJ, Sector-II, Salt Lake City
Calcutta - 700 091
10. Grid Corporation of Orissa Ltd.
Shahid Nagar, Bhubaneswar - 751 007
11. Damodar Valley Corporation
DVC Tower, Maniktala
Civic centre, VIP Road, Calcutta - 700 054
12. Power department
Govt. of sikkim, Gangtok - 737 101
13. Jharkhand State Electricity Board
In Front of Main Secretariat
Doranda, Ranchi - 834002

For petitioner : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL,
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri Amit Yadav, PGCIL



For respondents : Ms. Molshree Bhatnagar, Advocate, LANCO Teesta Hydro Power Ltd.
 Shri Amit Banerjee, LANCO Teesta Hydro Power Ltd.
 Shri Shashwat Agarwal, LANCO Teesta Hydro Power Ltd.

ORDER

In this petition, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff for four assets under “Transfer of power from Generation Projets in Sikkim to NR/WR Part-B” in Eastern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014 (hereinafter referred to as “2014 Tariff Regulations”) from the date of commercial operation to 31.3.2019. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations”).

2. The details of the elements covered are as follows:-

Sr. No.	Asset No.	Name of the Asset	Scheduled COD	COD
1	Asset 1	Termination of Gangtok-Rangpo/Chujachen & Melli- Rangpo/Chujachen Line at Rangpo & associated bays at Rangpo Sub-station,LILO of 400 kV D/C Teesta V-Siliguri Line (Ckt-I) at Rangpo and associated bays alongwith 1 No, 400 kV Bus Coupler bay at Rangpo Sub-station, 01 no. 3X105 MVA Single Phase 4 400/220 kV Transformer (1st) and associated bays alongwith 1No. 1X105 MVA Single Phase, 400/220 kV Spare Transformer at Rangpo Sub-station, and One no. 100 MVA 220/132	1.12.2013	24.4.2014



Sr. No.	Asset No.	Name of the Asset	Scheduled COD	COD
		kV Transformer(1st) and associated bays alongwith 01 number 132 kV Bus Coupler Bay and 01 number 132 kV Bus Sectionaliser bay at Rangpo Sub-station		
2	Asset 2	LILO of 132 kV S/C Gangtok-Rangit Line at Rangpo and associated bays at Rangpo Sub-station	1.12.2013	1.12.2014
3	Asset 3	01 no. 3X105 MVA Single Phase 400/220 kV Transformer (2 nd) and associated bays at Rangpo Sub-station	1.12.2013	22.5.2014
4	Asset 4	01 no. 80 MVAR Bus Reactor (1st) & associated bays at Rangpo Sub-station.	1.12.2013	22.5.2014

3. The petition was heard on 13.6.2016. The representative of the petitioner submitted that tariff for the instant assets was initially sought in Petition No. 247/TT/2013 under the 2009 Tariff Regulations as the assets were anticipated to be commissioned during the 2009-14 tariff period. As the assets were commissioned during the 2014-19 tariff period, the Commission directed the petitioner to file a revised tariff petition as per the 2014 Tariff Regulations. Accordingly, the instant petition has been filed. The petitioner has further submitted that the RCE is under approval and will be submitted soon. He further requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

4. The representative of the petitioner submitted that as per the Investment Approval, the instant assets were scheduled to be commissioned on 1.12.2013. The assets were commissioned on 24.4.2014, 1.12.2014 and 22.5.2014 and there is time over-run of 5 to 12 months. He submitted that the time over-run is due to forest



clearances, compensation issue and RoW issues. He also submitted that there is cost over-run in case of Asset-1.

5. The learned counsel for LANCO Teesta Hydro Power Ltd. has submitted that the assets which have been identified in their BPTA have not yet been commissioned. The learned counsel submitted that reply to the petition was filed on 10.6.2016 and requested to consider the same.

6. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff up to 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) of 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

7. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.



8. We have considered the submissions of the petitioner. After carrying out a preliminary prudence check of the claimed made by the petitioner and taking into consideration the time over-run and cost variation in case of the assets covered in this petition, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2014-15, 2015-16 and 2016-17 for inclusion in the PoC charges as per para 9 of this order.

9. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)					
Name of Asset	2014-15	2015-16	2016-17	2017-18	2018-19
Asset 1	2,390.92	2,713.56	2,716.68	2,690.63	2,657.86
Asset 2	59.22	215.70	251.84	251.39	250.74
Asset 3	358.15	438.22	445.60	442.75	438.71
Asset 4	176.00	208.58	209.18	208.52	207.12

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)			
Name of Asset	2014-15	2015-16	2016-17
Asset 1	1692.50	1920.89	1923.10
Asset 2	47.38	172.56	201.47
Asset 3	286.52	350.58	356.48
Asset 4	140.80	166.86	167.34

10. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the



transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

11. The respondents are directed to submit the reply to the petition by 30.6.2016 and the petitioner to file the rejoinder, if any, by 7.7.2016. The parties are directed to submit the reply/rejoinder within the specified timeline and information received after the specified dates shall not be taken on record.

Sd/-
(Dr. M. K. Iyer)
Member

Sd/-
(A.S. Bakshi)
Member

